

MINUTES OF THE MEETING No. 11/11 dated 16.6.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.9/11 for confirmation and confirmed and adopted the same without any change.

Case No A-11 NC No.11/11 Dated 16.6.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1237/AM10/DES-IV RLA No.03/94/40/594/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.6.2010 issued by this office. Accordingly the case may be re-listed on 14.7.2010..

Case No A-12 NC No.11/11 Dated 16.6.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1240/AM10/DES-IV RLA No.03/94/40/595/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.6.2010 issued by this office. Accordingly the case may be re-listed on 14.7.2010..

Case No A-13 NC No.11/11 Dated 16.6.10	M/ s Hindustan Unilever Ltd, Mumbai F.No.01/83/162/1241/AM10/DES-IV RLA No.03/94/40/593/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.6.2010 issued by this office. Accordingly the case may be re-listed on 14.7.2010..

Case No M-103 NC No.11/11 Dated 16.6.10	M/ s SMI Coated Products (P) Ltd, Mumbai F.No.01/83/50/371/AM08/DES-IV RLA No.03/95/40/156/AM08 Lic.No.0310430078 dated 21.5.2007
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The Committee considered the case as per agenda. In view of the written comments dated 28.4.2010 forwarded by the DIPP, the Committee decided to approve the case taking cue from SION-A-2866 as under:-

Export Item	Qty.	Import Item	Qty.
Self adhesive paper (175 GSM +/-10%) Adhesive coating weighty of 20 GM/SQ. MTR (made out of thermal paper & silicon coated paper)	1 Sq. Mtr.	1. Thermal Paper in Jumbo Roll (80 GSM+/- 10%) 2. Adhesive (100% solid) (Rubber Based hot melt) 3. Silicon Coated paper (62 GSM+/- 10%)	1.04 Sq. Mtr. 0.024 Kg 1.04 Sq. Mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-104 NC No.11/11 Dated 16.6.10	M/ s United Phosphorus Ltd, Mumbai F.No.01/83/162/1015/AM10/DES-IV RLA No.03/95/40/1420/AM06 Lic.No.0310369999 dated 6.3.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 14.7.2010.

Case No M-105 NC No.11/11 Dated 16.6.10	M/ s B&A Multiwall Packaging Ltd, Kolkata F.No.01/83/50/257/AM07/DES-IV RLA No.02/24/40/372/AM07 Lic.No.0210099522 dated 29.3.2007
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Paper bags made of Kraft Paper 3 Plies of Kraft 1 Ply of Kraft/Aluminium Foil/LDPE	1 Kg	1. Kraft Paper Rel. GSM 2. Aluminium Foil Laminated of Kraft Paper LDPE/Aluminium Foil Rel.	1.05 Kg/Kg content in export 1.05 Kg/Kg content in export

		GSM	
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-106 NC No.11/11 Dated 16.6.10	M/ s B&A Multiwall Packaging Ltd, Kolkata F.No.01/83/50/743/AM09/DES-IV RLA No.02/24/40/146/AM09 Lic.No.0210116783 dated 2.9.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Paper bags made of Kraft Paper 3 Plies of Kraft 1 Ply of Kraft/Aluminium Foil/LDPE	1 Kg	1. Kraft Paper Rel. GSM 2. Aluminium Foil Laminated of Kraft Paper LDPE/Aluminium Foil Rel. GSM	1.05 Kg/Kg content in export 1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/83-ALC1/2010 **MEETING DATE** : 16.06.2010

1	Case No.: 708/24/87-ALC1/2007	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Approved
	HQ File :01/87/050/01043/AM07/	RLA File :31/24/040/00401/AM07/	Lic.No/Date:3110028230 21.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/59/2003-Ch.III dated 20.4.2006 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Trigonox-25C75	1 Kg	1. Pivaloyl Chloride	0.546 Kg
	Tertiary butyl peroxy Pivate		2. Tertiary butyl hydro peroxide 70%	0.680 Kg
	75% in Isododecane		3. Isododecane	
			4. Magnesium Sulphate	0.237 Kg
				0.036 Kg
	(Container HDPE 30 Ltrs. & Screw cap R 60 as per packing policy)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

2	Case No.: 18/11/83-ALC1/2010	Party Name:ALOK INDUSTRIES	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00151/AM11/	RLA File :05/24/040/00682/AM08/	Lic.No/Date:0510212951 04.12.2007	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

3	Case No.: 32/11/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00165/AM11/	RLA File :02/24/040/00333/AM08/	Lic.No/Date:0210110854 28.03.2008	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

4	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.			

5	Case No.: 2/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00756/AM10/	RLA File :33/24/040/00003/AM10/	Lic.No/Date:3310013698 04.08.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 11/3/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder with 15 days time. Accordingly the case may be re-listed on 14.7.2010. Reminder issued on 17.6.2010..			

6	Case No.: 63/21/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00434/AM10/	RLA File :10/24/040/00053/AM10/	Lic.No/Date:1010034896 12.08.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.			

7	Case No.: 22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

	Case No.: 1/27/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
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8	HQ File :01/83/050/00493/AM10/	RLA File :09/24/040/00217/AM10/	Lic.No/Date:0910039305 16.09.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.7.2010.			

9	Case No.:4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
	HQ File :01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lic.No/Date:1010035370 24.09.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNN/02/09-10 dt. 15.6.2010 stating that the weighted average yield comes to 35.90% whereas the firm has applied at 25% yield, the Committee decided to approve the case at 35.90% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Nutmeg	21.54 MT	Nutmeg without Shell BWP	60.00 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:20/11/83-ALC1/2010	Party Name:SUPER WAUDITE JOINTINGS P.LTD	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00153/AM11/	RLA File :08/24/040/00163/AM10/	Lic.No/Date:0810083594 14.10.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 18/6/2010 . Accordingly the case may be relisted on 14.7.2010.			

11	Case No.:1/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
	HQ File :01/83/050/00566/AM10/	RLA File :10/24/040/00074/AM10/	Lic.No/Date:1010035792 22.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/02/09-10 dt. 14.6.2010 stating that the weighted average yield comes to 8.83% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10 % yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Peppe	15.00 MT	Light Black Pepper (Light Berries)	150.00 MT
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12	Case No.:5/38/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00701/AM10/	RLA File :02/24/040/00167/AM10/	Lic.No/Date:0210134782 03.12.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 22/4/2010 by DC(SS1). Reminder dated 18.6.2010 issued by this office. Accordingly the case may be re-listed on 14.7.2010..			

13	Case No.:30/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00163/AM11/	RLA File :09/24/040/00333/AM10/	Lic.No/Date:0910040455 30.12.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 10.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Quantity of indigenous inputs; and 2. Wastage claim for each of the raw material Accordingly the case may be re-listed on 14.7.2010.			

14	Case No.:33/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00166/AM11/	RLA File :09/24/040/00341/AM10/	Lic.No/Date:0910040459 30.12.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 10.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Quantity of indigenous inputs; and 2. Wastage claim for each of the raw material Accordingly the case may be re-listed on 14.7.2010.			

15	Case No.:34/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00167/AM11/	RLA File :09/24/040/00337/AM10/	Lic.No/Date:0910040457 30.12.2009	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.6.2010.. Accordingly the case may be relisted on 14.7.2010			

16	Case No.: 31/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00164/AM11/	RLA File :09/24/040/00339/AM10/	Lic.No/Date:0910040549 07.01.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 10.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Quantity of indigenous inputs; and 2. Wastage claim for each of the raw material Accordingly the case may be re-listed on 14.7.2010.			

17	Case No.: 35/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00168/AM11/	RLA File :09/24/040/00335/AM10/	Lic.No/Date:0910040548 07.01.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 10.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Quantity of indigenous inputs; and 2. Wastage claim for each of the raw material Accordingly the case may be re-listed on 14.7.2010.			

18	Case No.: 26/48/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00910/AM10/	RLA File :05/24/040/00423/AM10/	Lic.No/Date:0510256298 14.01.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy from RLA.. Accordingly the case may be re-listed on 14.7.2010.			

19	Case No.: 4/44/83-ALC1/2009	Party Name:THERMAX LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Deferred
	HQ File :01/83/050/00820/AM10/	RLA File :31/24/040/00185/AM10/	Lic.No/Date:3110041554 18.01.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

	Case No.: 36/11/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:11/83-ALC1/2010	Status: Case
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20			16.06.2010	Deferred
	HQ File :01/83/050/00169/AM11/	RLA File :09/24/040/00334/AM10/	Lic.No/Date:0910040715 29.01.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.6.2010. Accordingly the case may be relisted on 14.7.2010			

21	Case No.:21/11/83-ALC1/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00154/AM11/	RLA File :31/24/040/00225/AM10/	Lic.No/Date:3110041783 02.02.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.6.2010. Accordingly the case may be relisted on 14.7.2010			

22	Case No.:9/48/83-ALC1/2009	Party Name:VIC INDUSTRIES,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
	HQ File :01/83/050/00893/AM10/	RLA File :17/24/040/00128/AM08/	Lic.No/Date:1710003052 11.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/33/2010-Ch.II dated 31.5.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Salt of Napthalene Sulphonic Acid Formaldehyde Condensate (Ventans, Wint and TNA, Ventan NNS, Ventanpak, Wintan DPAK	1 Kg	1. Formaldehyde 37% 2. Caustic Soda Flakes 3. Napthalene	0.240 Kg 0.340 kg 0.550 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	Case No.:12/48/83-ALC1/2009	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00896/AM10/	RLA File :05/24/040/00471/AM09/	Lic.No/Date:0510258301 11.02.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 22/6/2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.7.2010.			

	Case No.:15/48/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
	HQ File :01/83/050/00899/AM10/	RLA File :03/94/040/00930/AM10/	Lic.No/Date:0310560043	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.14010/46/2010-Ch.II dated 14.6.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Magnum 737 Brightner Containing 20.4% of Pyridine Propyl Sulfonate, 20% of Sodium Saccharine & 10% of Sodium Sulphite	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Sodium Sulphite	0.0738 Kg 0.200 Kg 0.100 Kg
Omni Additive 9920 Containing 23.25% of Pyridine Propyl Sulfonate, 26% of Sodium Saccharine	1 Kg	1. Pyridine 2. Sodium Saccharine	0.082 Kg 0.260 Kg
Omni Leveller 945 Containing 17.58% of Pyridine Propyl Sulfonate, 20% of Sodium Saccharine & 5% of Propargyl Alcohol	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Propargyl Alcohol	0.0615 Kg 0.200 Kg 0.050 Kg
Magnum 437 Brightner Containing 20.97% of Pyridine Propyl Sulfonate, 20% of Sodium Saccharine & 5% of Sodium Sulphite	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Sodium Sulphite	0.0738 Kg 0.200 Kg 0.050 Kg
Omni Brightner 386 Containing 17.3% of Pyridine Propyl Sulfonate, 20% of Sodium Saccharine & 8% of Sodium Sulphite	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Sodium Sulphite	0.0615 Kg 0.200 Kg 0.080 Kg
Silken Ni Additive 245 Containing 23.25% of Pyridine Propyl Sulfonate, 28% of Sodium Saccharine	1 Kg	1. Pyridine 2. Sodium Saccharine	0.082 Kg 0.280 Kg
Hallmark B 30 Containing 23.80% of Pyridine Propyl Sulfonate, 25% of Sodium Saccharine & 1% of Butyne Diol	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Butyne Diol	0.082 Kg 0.250 Kg 0.010 Kg
Hallmark 4297 NF Containing 20.40% of Pyridine	1 Kg	1. Pyridine 2. Sodium Saccharine	0.0738 Kg 0.200 Kg

Propyl Sulfonate, 20% of Sodium Saccharine, 5% of Sodium Sulphite, 2% of Allyl Chloride & 2% of Propargyl Alcohol		3. Sodium Sulphite 4. Allyl Chloride 5. Propargyl Alcohol	0.050 Kg 0.020 Kg 0.020 Kg
Hallmark AS 26 Containing 17.58% of Pyridine Propyl Sulfonate, 20% of Sodium Saccharine, 6% of Sodium Sulphite & 4% of Allyl Chloride & 3% of Propargyl Alcohol	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Sodium Sulphite 4. Allyl Chloride 5. Propargyl Alcohol	0.0615 Kg 0.200 Kg 0.060 Kg 0.040 Kg 0.030 Kg
Omni Corrector 944 Containing 17.58% of Pyridine Propyl Sulfonate, 20% of Sodium Saccharine	1 Kg	1. Pyridine 2. Sodium Saccharine	0.0615 Kg 0.200 Kg
Hallmark 110 (3X) Containing 23.25% of Pyridine Propyl Sulfonate, 25% of Sodium Saccharine, 1% of Propargyl Alcohol	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Propargyl Alcohol	0.082 Kg 0.250 Kg 0.010 Kg
Hallmark V 1297 Containing 20.97% of Pyridine Propyl Sulfonate, 28% of Sodium Saccharine, 0.3% of Propargyl Alcohol	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Propargyl Alcohol	0.0738 Kg 0.280 Kg 0.003 Kg
Omni Nickel Brightner Containing 17.30% of Pyridine Propyl Sulfonate, 20% of Sodium Saccharine, 8% of Sodium Sulphite	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Sodium Sulphite	0.0615 Kg 0.200 Kg 0.080 Kg
Magnum 898 Brightner Containing 23.25% of Pyridine Propyl Sulfonate, 20% of Sodium Saccharine, 2% of Propargyl Alcohol	1 Kg	1. Pyridine 2. Sodium Saccharine 3. Propargyl Alcohol	0.082 Kg 0.200 Kg 0.020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

25	Case No.:20/48/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00904/AM10/	RLA File :03/94/040/00957/AM10/	Lic.No/Date:0310560333 16.02.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.7.2010.			

26	Case No.:22/48/83-ALC1/2009	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00906/AM10/	RLA File :03/94/040/00950/AM10/	Lic.No/Date:0310560337 16.02.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 20/4/2010 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 14.7.2010..Reminder issued on 29.6.2010.			

27

Case No.: 27/11/83-ALC1/2010	Party Name:UNI KLINGER LIMITED,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status: Case Approved
HQ File :01/83/050/00160/AM11/	RLA File :31/24/040/00232/AM10/	Lic.No/Date:3110042202 03.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 16.6.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Klinger Jointing Sheets (Asbestos)	1 Kg	Raw Asbestos White Chrysotile	1.05 Kg/Kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

28	Case No.:37/11/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00170/AM11/	RLA File :17/24/040/00004/AM10/	Lic.No/Date:1710003148 03.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.6.2010. Accordingly the case may be relisted on 14.7.2010			

29	Case No.:23/11/83-ALC1/2010	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00156/AM11/	RLA File :05/23/040/00198/AM10/	Lic.No/Date:0510259953 05.03.2010	Defer Date:14.07.2010

Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and refer the application to Deptt. of C&PC (PC.Div) dated 17.6.2010. Accordingly the case may be re-listed on 14.7.2010.

30

Case No.:1/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
HQ File :01/83/050/00971/AM10/	RLA File :10/24/040/00120/AM10/	Lic.No/Date:1010037590 09.03.2010	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 14.6.2010 stating that the weighted average yield comes to 10.66% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.66 % yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10.00 MT	Light Black Pepper (Light Berries)	100.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

31	Case No.:2/52/83-ALC1/2009		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:11/83-ALC1/2010 16.06.2010		Status:Case Approved								
	HQ File :01/83/050/00972/AM10/		RLA File :10/24/040/00133/AM10/		Lic.No/Date:1010037591 09.03.2010		Defer Date:								
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 14.6.2010 stating that the weighted average yield comes to 9.87% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10 % yield as under:-														
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Oleoresin Black Pepper</td><td>20000.00 Kg</td><td>Light Black Pepper (Light Berries)</td><td>200 MT</td></tr></table>								Item of Export	Qty	Item of Import	Qty	Oleoresin Black Pepper	20000.00 Kg	Light Black Pepper (Light Berries)
Item of Export	Qty	Item of Import	Qty												
Oleoresin Black Pepper	20000.00 Kg	Light Black Pepper (Light Berries)	200 MT												
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.															

32	Case No.:24/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00157/AM11/	RLA File :07/21/040/01137/AM10/	Lic.No/Date:0710070438 09.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.6.2010.. Accordingly the case may be relisted on 14.7.2010			

Case No.:25/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2010	Status:Case
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33			16.06.2010	Deferred
	HQ File :01/83/050/00158/AM11/	RLA File :07/21/040/01140/AM10/	Lic.No/Date:0710070437 09.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 22.6.2010. Accordingly the case may be relisted on 14.7.2010			

34	Case No.:15/11/83-ALC1/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00148/AM11/	RLA File :03/94/040/00763/AM10/	Lic.No/Date:0310563870 10.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

35	Case No.:16/11/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00149/AM11/	RLA File :03/95/040/00792/AM10/	Lic.No/Date:0310563860 10.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

36	Case No.:39/11/83-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00172/AM11/	RLA File :34/24/040/00212/AM10/	Lic.No/Date:3410026573 10.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

37	Case No.:8/52/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00978/AM10/	RLA File :02/24/040/00241/AM10/	Lic.No/Date:0210139218 12.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and refer the application to Deptt. of Bio Technology dated 29.6.2010. Accordingly the case may be re-listed on 14.7.2010.			

38	Case No.:9/52/83-ALC1/2009	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00979/AM10/	RLA File :02/24/040/00242/AM10/	Lic.No/Date:0210139219 12.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the RLA has been received and refer the application to			

Deptt. of Bio Technology dated 29.6.2010. Accordingly the case may be re-listed on 14.7.2010.

39	Case No.:10/52/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00980/AM10/	RLA File :10/24/040/00134/AM10/	Lic.No/Date:1010037675 12.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.			

40	Case No.:12/52/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00982/AM10/	RLA File :05/24/040/00491/AM10/	Lic.No/Date:0510260351 12.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA.. Accordingly the case may be re-listed on 14.7.2010.			

41	Case No.:13/52/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00983/AM10/	RLA File :10/24/040/00135/AM10/	Lic.No/Date:1010037676 12.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.			

42	Case No.:14/52/83-ALC1/2009	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00984/AM10/	RLA File :03/95/040/00773/AM10/	Lic.No/Date:0310564576 12.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.7.2010.			

43	Case No.:17/11/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00150/AM11/	RLA File :07/21/040/01150/AM10/	Lic.No/Date:0710070573 17.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

Case No.:19/11/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED.	Meet No/Date:11/83-ALC1/2010	Status:Case
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44			16.06.2010	Approved
	HQ File :01/83/050/00152/AM11/	RLA File :03/94/040/00856/AM10/	Lic.No/Date:0310567050 29.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No. Nil dated 11.6.2010 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Conducting Salt (Containing 95% of Sodium Cyanide)	1 Kg	Sodium Cyanide	0.950 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:22/11/83-ALC1/2010	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
	HQ File :01/83/050/00155/AM11/	RLA File :31/24/040/00099/AM10/	Lic.No/Date:3110042670 30.03.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/66/2007-Ch.II dated 27.11.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	N-N-DI-Sec-Butyl Para Phenylenediamine	1 Kg	1. Catalyst 3% platinum on carbon 2. Para nitroaniline 3. Methyl ethyl Ketone	0.00020 Kg 0.647 Kg 0.726 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

46	Case No.:26/11/83-ALC1/2010	Party Name:HEDISA INDIA DIAMOND TOOLS PVT LTD	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00159/AM11/	RLA File :04/24/040/00334/AM10/	Lic.No/Date:0410112798 31.03.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and copy sent to technical authority on 17.6.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.7.2010.			

47	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy			

of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010

48	Case No.:2/3/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00037/AM11/	RLA File :09/24/040/00541/AM10/	Lic.No/Date:0910041572 07.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.7.2010.			

49	Case No.:3/3/83-ALC1/2010	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00038/AM11/	RLA File :05/24/040/00543/AM10/	Lic.No/Date:0510262023 07.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

50	Case No.:4/3/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00039/AM11/	RLA File :03/94/040/01131/AM10/	Lic.No/Date:0310568497 07.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 14.7.2010			

51	Case No.:6/3/83-ALC1/2010	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00041/AM11/	RLA File :03/94/040/00918/AM10/	Lic.No/Date:0310568527 07.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and copy sent to technical authority and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 14.7.2010.			

52	Case No.:9/3/83-ALC1/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00044/AM11/	RLA File :03/94/040/00011/AM11/	Lic.No/Date:0310568745 08.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.7.2010.			

Case No.:12/3/83-ALC1/2010	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:11/83-ALC1/2010	Status:Case
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53			16.06.2010	Deferred
	HQ File :01/83/050/00047/AM11/	RLA File :09/24/040/00514/AM10/	Lic.No/Date:0910041603 09.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

54	Case No.:13/3/83-ALC1/2010	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00048/AM11/	RLA File :02/24/040/00243/AM10/	Lic.No/Date:0210140754 09.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

55	Case No.:14/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00049/AM11/	RLA File :10/24/040/00138/AM10/	Lic.No/Date:1010038144 09.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.			

56	Case No.:15/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00050/AM11/	RLA File :10/24/040/00140/AM10/	Lic.No/Date:1010038145 09.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.			

57	Case No.:16/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00051/AM11/	RLA File :10/24/040/00142/AM10/	Lic.No/Date:1010038146 09.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.			

58	Case No.:17/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00052/AM11/	RLA File :10/24/040/00143/AM10/	Lic.No/Date:1010038149 09.04.2010	Defer Date:14.07.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.

59	Case No.:18/3/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00053/AM11/	RLA File :10/24/040/00149/AM10/	Lic.No/Date:1010038150 09.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 14.7.2010.			

60	Case No.:38/11/83-ALC1/2010	Party Name:SHREE SALES CORPORATION	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00171/AM11/	RLA File :13/24/040/00001/AM11/	Lic.No/Date:1310031846 13.04.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

61	Case No.:2/7/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00093/AM11/	RLA File :10/24/040/00005/AM11/	Lic.No/Date:1010038455 04.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

62	Case No.:3/7/83-ALC1/2010	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00094/AM11/	RLA File :07/24/040/00028/AM11/	Lic.No/Date:0710071433 04.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

63	Case No.:1/7/83-ALC1/2010	Party Name:SUPREME IMPEX	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00092/AM11/	RLA File :05/24/040/00023/AM11/	Lic.No/Date:0510263718 05.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 14.7.2010.			

64	Case No.:5/7/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00096/AM11/	RLA File :03/95/040/00073/AM11/	Lic.No/Date:0310572877 05.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.7.2010.			

65	Case No.:40/11/83-ALC1/2010	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00173/AM11/	RLA File :37/24/040/00004/AM10/	Lic.No/Date:3710001283 05.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

66	Case No.:6/7/83-ALC1/2010	Party Name:RALLIS INDIA LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00097/AM11/	RLA File :03/95/040/00084/AM11/	Lic.No/Date:0310572949 06.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.7.2010.			

67

Case No.:7/7/83-ALC1/2010	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
HQ File :01/83/050/00098/AM11/	RLA File :08/24/040/00033/AM11/	Lic.No/Date:0810088792 06.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/25/2010-Ch.II dated 21.5.2010 as under:-			
Export Item	Qty.	Import Item	Qty.
Reactive Black KBN (Dye content 63%)	1 Kg	1. Aniline Oil	0.280 Kg
		2. H Acid	0.156 Kg
		3. J Acid	0.228 Kg
		4. Sodium Nitrite	0.123 Kg
		5. Sodium Bi-carbonate	0.220 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/7/83-ALC1/2010	Party Name:VAIBHAV DYESTUFF INDUSTRIES	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
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HQ File :01/83/050/00099/AM11/

RLA File :08/24/040/00034/AM11/

Lic.No/Date:0810088848
07.05.2010

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/25/2010-Ch.II dated 21.5.2010 as under:-

Export Item	Qty.	Import Item	Qty.
Reactive Black KBN (Dye content 63%)	1 Kg	1. Aniline Oil	0.280 Kg
		2. H Acid	0.156 Kg
		3. J Acid	0.228 Kg
		4. Sodium Nitrite	0.123 Kg
		5. Sodium Bi-carbonate	0.220 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

69

Case No.:10/7/83-ALC1/2010	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
HQ File :01/83/050/00101/AM11/	RLA File :05/24/040/00441/AM10/	Lic.No/Date:0510263891 07.05.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/30/2009-Ch.II dated 5.4.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 51% 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Epoxy Stabilizer	0.493 Kg 0.919 Kg 0.010 Kg
(HM-HDPE granules may be allowed as per packing policy)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.:17/7/83-ALC1/2010	Party Name:CHAMPA PURIE-CHEM INDS	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00108/AM11/	RLA File :34/24/040/00019/AM11/	Lic.No/Date:3410026979 07.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

71	Case No.:28/11/83-ALC1/2010	Party Name:INTEGRATED DEFENCE PRODUCTS PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM11/	RLA File :06/24/040/00008/AM11/	Lic.No/Date:0610017882 07.05.2010	Defer Date:14.07.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010

72	Case No.:11/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00102/AM11/	RLA File :05/24/040/00044/AM11/	Lic.No/Date:0510263959 10.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

73	Case No.:12/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00103/AM11/	RLA File :05/24/040/00043/AM11/	Lic.No/Date:0510263961 10.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 16.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Copy of approved formulation under Drug & Cosmetic Act Accordingly the case may be re-listed on 14.7.2010.			

74	Case No.:13/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00104/AM11/	RLA File :05/24/040/00042/AM11/	Lic.No/Date:0510263962 10.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 16.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- 1. Copy of approved formulation under Drug & Cosmetic Act Accordingly the case may be re-listed on 14.7.2010.			

75	Case No.:14/7/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00105/AM11/	RLA File :05/24/040/00041/AM11/	Lic.No/Date:0510263963 10.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda. On the basis of written comments dt. 16.6.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-			

1. Copy of approved formulation under Drug & Cosmetic Act

Accordingly the case may be re-listed on 14.7.2010.

76	Case No.:16/7/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00107/AM11/	RLA File :08/24/040/00045/AM11/	Lic.No/Date:0810088895 10.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

77	Case No.:18/7/83-ALC1/2010	Party Name:PRIMA CHEMICALS,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00109/AM11/	RLA File :08/24/040/00028/AM11/	Lic.No/Date:0810088922 11.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.7.2010.			

78	Case No.:19/7/83-ALC1/2010	Party Name:RIDDHI ENTERPRISES	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00110/AM11/	RLA File :03/95/040/00052/AM11/	Lic.No/Date:0310573770 11.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

79	Case No.:20/7/83-ALC1/2010	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00111/AM11/	RLA File :03/95/040/01026/AM09/	Lic.No/Date:0310573871 12.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

80	Case No.:21/7/83-ALC1/2010	Party Name:CHENNAI PETROLEUM CORPORATION LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00112/AM11/	RLA File :04/24/040/00010/AM11/	Lic.No/Date:0410113766 12.05.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

81	Case No.:1/11/83-ALC1/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00134/AM11/	RLA File :03/94/040/00207/AM11/	Lic.No/Date:0310577125 03.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

82	Case No.:2/11/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00135/AM11/	RLA File :10/24/040/00119/AM10/	Lic.No/Date:1010038868 03.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

83	Case No.:3/11/83-ALC1/2010	Party Name:VERSATILE CHEMICALS LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00136/AM11/	RLA File :03/95/040/00178/AM11/	Lic.No/Date:0310577223 03.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

84	Case No.:4/11/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00137/AM11/	RLA File :10/24/040/00015/AM11/	Lic.No/Date:1010038874 04.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

85	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

	Case No.:6/11/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00139/AM11/	RLA File :05/24/040/00083/AM11/	Lic.No/Date:0510265484	Defer

86			04.06.2010	Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

87	Case No.:7/11/83-ALC1/2010	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00140/AM11/	RLA File :07/24/040/00063/AM11/	Lic.No/Date:0710072041 07.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

88	Case No.:8/11/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Approved
	HQ File :01/83/050/00141/AM11/	RLA File :03/94/040/00209/AM11/	Lic.No/Date:0310577744 07.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/50/2006-Ch.II dated 2.12.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Lubricity Improver Trade Name SR 2008 Containing 80% Oleic Acid 20% Aromatic Solvent (C ₁₀ -C ₂₀)	1 Kg	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.:9/11/83-ALC1/2010	Party Name:GA YATRISHKTI PAPER AND BOARDS LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00142/AM11/	RLA File :52/24/040/00006/AM11/	Lic.No/Date:5210030975 07.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

90	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy			

of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010

91	Case No.:11/11/83-ALC1/2010	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00144/AM11/	RLA File :03/94/040/00176/AM11/	Lic.No/Date:0310577780 08.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

92	Case No.:12/11/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00145/AM11/	RLA File :03/94/040/00932/AM10/	Lic.No/Date:0310577784 08.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

93	Case No.:13/11/83-ALC1/2010	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM11/	RLA File :03/95/040/00175/AM11/	Lic.No/Date:0310577803 08.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

94	Case No.:14/11/83-ALC1/2010	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00147/AM11/	RLA File :03/95/040/00165/AM11/	Lic.No/Date:0310577844 08.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

95	Case No.:29/11/83-ALC1/2010	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM11/	RLA File :03/94/040/00970/AM10/	Lic.No/Date:0310577932 08.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

Case No.:41/11/83-ALC1/2010

Party Name:CENTURY TEXTILES AND

Meet No/Date:11/83-ALC1/2010

Status:Case

96		INDUSTRIES LTD	16.06.2010	Deferred
	HQ File :01/83/050/00174/AM11/	RLA File :02/24/040/00016/AM11/	Lic.No/Date:0210143173 09.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

97	Case No.:42/11/83-ALC1/2010	Party Name:SOVEREIGN CHEMICALS & COSMETICS	Meet No/Date:11/83-ALC1/2010 16.06.2010	Status:Case Deferred
	HQ File :01/83/050/00175/AM11/	RLA File :03/95/040/00185/AM11/	Lic.No/Date:0310578081 09.06.2010	Defer Date:14.07.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.7.2010			

Date:30.06.2010

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer